

Adv. No.01 / S & A Cell / 2024 Dated :05/08/2024

## **HIGH COURT OF CHHATTISGARH : BILASPUR**

**APPLICATION FOR THE POST OF DISTRICT JUDGE (ENTRY LEVEL) THROUGH LIMITED  
COMPETITIVE EXAMINATION -2023 UNDER RULE 5(1)(b) OF CHHATTISGARH HIGHER JUDICIAL SERVICE  
(RECRUITMENT AND CONDITIONS OF SERVICE) RULES, 2006**

As per the directions of Hon'ble the Supreme Court given in C.A. 1867/06 in the matter of Malik Mazhar Sultan and Another V/s U.P. Public Service Commission & Ors., 10% of the vacancies in the cadre of District Judge (Entry Level) has to be filled up by promotion through "Limited Competitive Examination" from Civil Judge (Senior Division) having not less than five years of qualifying service as Civil Judge (Senior Division).

Applications are invited in the prescribed format annexed herewith from the eligible Civil Judges (Senior Division) having not less than 5 years of qualifying service as Civil Judges (Senior Division) for filling up of 06 (six) vacancies in the cadre of District Judge (Entry Level) through limited competitive examination.

The Civil Judges (Senior Division) having not less than 5 years of qualifying service as Civil Judges (Senior Division) shall only be eligible to appear in the said examination.

Candidates appearing for promotion through limited competitive examination under Rule 5(1)(b) shall be required to secure minimum 50% marks in the written examination and minimum 33% marks in the viva-voce.

The application shall be sent through the concerning District Judges and an advance copy must be sent directly to the Registrar General, High Court of C.G., Bilaspur so as to reach this Registry on or before 31/08/2024 till 5:00 P.M. The applications received after 5:00 P.M. of 31/08/2024 shall not be entertained.

**Annexed-** 1. Format of application & Identity sheet  
2. Scheme of Examination

**Registrar General**

(The application form must be computer printed or downloaded in A4 size paper)

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**Roll No.**

( For office use only)

**Affix here your  
Recent passport  
size  
3.5 x 4.5 cm. self  
attested  
photograph  
(not to be stapled)**

1. Full name in **BLOCK LETTERS** :.....
2. Father's/Husband's Name :.....
3. Date of Birth :.....
4. Date of appointment as  
Civil Judge (Senior Divison) :.....
5. Period of service as  
Civil Judge (Senior Divison)  
as on 01.01.2023 :.....
6. Present place of posting :.....
7. E-mail address :.....
8. Contact No. :.....

Place:.....

Signature of the Applicant

Date:.....

**HIGH COURT OF CHHATTISGARH, BILASPUR**  
**IDENTITY-SHEET**

District Judge (Entry Level) Through Limited Competitive Examination 2023

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Examination Centre:   
(for office use only)

Roll No   
(for office use only)

**Date & Time of Examination**

**Date : 10/11/2024, Time : Paper-I Law – 08:00 A.M. to 11:00 A.M. & Paper-II Law- 02:00 P.M. to 05:00 P.M.**

(To be filled by candidate)

Candidate's Name : .....

Father's / Husband's Name:.....

Date of Birth : .....

Gender : .....

Present place of posting : .....

**Affix here your  
Recent passport  
size  
3.5 x 4.5 cm. self  
attested  
photograph  
(not to be stapled)**

**Candidate's Signature**

**Candidate's Signature in Examination Hall**

(Paper I LAW)

(Paper II LAW)

Signature of Centre Head / In-charge  
(With Seal)

Answersheet No.....

Answersheet No.....

**Verified the signature and photo of the candidate.**

(Signature of the invigilator) (Signature of the invigilator)  
(Paper I LAW) (Paper II LAW)

Note :- Before sending the application form along with Identity Sheet the candidate must ensure that the information filled in the Identity Sheet is correct. Also put his / her Signature in the appropriate space.

# Scheme of Examination - 2023

Departmental Limited Competitive Examination of 2 papers of 3 hours each.

## **Competitive Examination:-**

- I. Paper – I Law (Maximum marks – 100)**
- (A) The Code of Civil Procedure, 1908  
The Bharatiya Sakshya Adhinyam, 2023 (No.47 of 2023)  
The Limitation Act, 1963  
The Chhattisgarh Rent Control Act, 2011 (No.12 of 2012)  
(Maximum marks – 25)
- (B) The Bharatiya Nagarik Suraksha Sanhita, 2023 (No.46 of 2023)  
The Bharatiya Nyaya Sanhita, 2023 (No.45 of 2023)  
The Prevention of Corruption Act, 1988  
Chhattisgarh Excise Act, 1915  
The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989  
The Narcotic Drugs And Psychotropic Substances Act, 1985  
(Maximum marks – 25)
- (C) The Transfer of Property Act, 1882  
The Indian Contract Act, 1872  
The Specific Relief Act, 1963  
The Indian Forest Act, 1927  
The Wild Life (Protection) Act, 1972  
The Environment (Protection) Act, 1986  
(Maximum marks – 25)
- (D) Principles of Pleading  
Conveyance  
The Constitution of India  
(Maximum marks – 25)
- II- Paper-II Law (Maximum marks 100)**
- (a) Framing of Issues and writing of Judgment in Civil Cases.  
(Maximum marks 40)
- (b) Framing of charges and writing of Judgment in Criminal Cases.  
(Maximum marks 40)
- (c) Translation-  
(Maximum marks 20)
- (i) English to Hindi 10 marks  
(ii) Hindi to English 10 marks
- III-Performance appraisal 30 marks**
- IV -Viva Voce 20 marks**

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